F.No.01/69/12/49/2010-O&M  
Government of India  
Ministry of Commerce & Industry  
Directorate General of Foreign Trade  
Udyog Bhavan, New Delhi-110011  

Dated the April 25, 2014

**O & M Instruction No. 3 (Modification)/2014**

Subject:- Procedure/Protocol for launching/defending court cases by DGFT  
Headquarter where Secretary, Union of India is the first Respondent.

With the approval of the Secretary, D/o Commerce, it has been decided to modify O & M Instructions No.1/2011 dated 30.3.2011. After sub-para 2.4 of the O&M Instruction No. 1/2011, a new sub para 2.4.1 is being added. The new sub-para shall read as under:-

"In cases where Secretary, Union of India (or UOI through Secretary) is the first Respondent, the contentions on which the Directorate is challenging the order will be submitted along with para-wise reply/plaint (finalized by the concerned Jt. DGFT in consultation with Central Government Standing Counsel) for approval of Commerce Secretary."

(Tika Ram Majhi)  
Deputy Director General of Foreign Trade

To  
All Officers and Sections in DGFT (HQ).  
Copy to PPS to Secretary, D/o Commerce.  
Copy to PS to DGFT.